

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4501/2018

This the 7th day of December, 2018

Hon'ble Mr. A.K. Bishnoi, Member (A)

Premwati, Age 82 years
Group 'C'
W/o Late Sh. Girvar Singh
R/o E-41, gali No.-5,
Gau Gali, Jagjeet Nagar,
New Usmanpur, Delhi. Applicant

(By Advocate: Shri S.K.Singh)

Versus

Union of India
Through:

1. Director General,
Central Public Works Department(CPWD)
Ministry of Housing/and Urban Affair,
Govt. of India, A-Wing Room No.101,
Nirman Bhawan, New Delhi-110011.
2. Deputy Director (Horticulture)
Division-II, CPWD,
Room No.A-511, I.P. Bhawan,
ITO, New Delhi.
3. Pay and Account Officer,
Pay and Account Office,
CPWD. 2nd Floor,
Room No.208, I.P. Bhawan,
I.T.O., New Delhi-110002
4. The Chief Controller of Account
Ministry of Urban Development,
Govt. of India,
Nirman Bhavan, New Delhi-110011. Respondents

(By Advocate: Shri U. Srivastava on advanced notice)

Order (Oral)

MA-5091/2018

This MA is filed by the applicant seeking exemption from filing certified copy of translated in English of dim annexures and documents. For the reasons stated therein, the MA is allowed.

OA-4501/2018

Heard learned counsel for the applicant.

The applicant is seeking the following relief:

- "a) Pass the order/judgment thereby granting family pension in favour of the applicant.
- b) Direct the respondents to release the family pension in favour of the applicant within the period of 15 days from the date of order or earlier.
- c) Pass such other and further her order as this Hon'ble Tribunal may deem fit and proper, in the interest of justice."

2. It is seen from the OA that this matter was litigated earlier and was finally disposed of by the Hon'ble High Court of Delhi on 19.04.2018. The operative part of the said order reads under:

" The petition is thus allowed with observations that the grant of succession certificate to the first respondent will not by itself bind the petitioner to make payment of family pension to her. However, the question as to whether she is entitled to family pension is kept open, she

being at liberty to pursue the appropriate remedy in accordance with law."

3. Learned counsel for the applicant submits that after the order of Hon'ble High Court dated 19.04.2018, the applicant has not made any representation before the competent authority for ventilating his grievances and seeking relief.

4. In the circumstances, the OA is disposed of at the admission stage itself by giving liberty to the applicant to exercise his right to give representation. If such representation is made before the competent authority by the applicant, the competent authority shall decide the same through a self contained speaking order within a period of 60 days from the date of receipt of a certified copy of this order. The applicant is at liberty to seek remedies if he still aggrieved, in accordance with law. No order as to costs.

**(A.K. Bishnoi)
Member(A)**

/rb/